

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3957/2016**

this the 27<sup>th</sup> day of August, 2019

**Hon'ble Ms. Jasmine Ahmed, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Harbir Singh  
SI in Delhi Police, Group 'C'  
PIS No.- 28862605  
Aged about 55 years  
S/o Late Sh. Rohtas Singh  
R/o F-2/22, Mohan Garden  
Uttam Nagar, New Delhi  
....Applicant

(By Advocate : Mr Anil Singal)

**Versus**

1. Union of India  
Through its Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Commissioner of Police,  
PHQ, IP Estate, New Delhi.
3. D.C.P (Establishment)  
PHQ, IP Estate, New Delhi.  
....Respondents

(By Advocate : Mr B N P Pathak)

**O R D E R (O R A L)**

**Ms. Jasmine Ahmed, Member (J):**

Mr Anil Singal, learned counsel for the applicant appeared and Mr B N P Pathak learned counsel for the respondents appeared. Learned counsel for the applicant handed over a judgment in OA No. 2996/2017 passed by this Tribunal on

06.02.2019 and stated that this matter is completely covered by the aforesaid judgment. Learned counsel for the respondents has not disputed it.

2. Accordingly, the OA is disposed of in the light of the judgment in OA No. 2996/2017 passed on 06.02.2019.

**(Aradhana Johri)**

**Member (A)**

**(Jasmine Ahmed)**

**Member (J)**

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